

**CP (IB) No. 118/Chd/CHD/2017**

Best Foods Ltd. ...Corporate Debtor.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 28, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 117/Chd/CHD/2017**

**In the matter of:**

Hajura Singh Bhim Singh                      ...Petitioner.

Vs.

Best Foods Ltd.                                      ...Corporate Debtor.

Present: Mr. Deepankur Sharma, Advocate for the petitioner.

The matter be listed after the compliance is made by the  
petitioner in terms of the order passed in CP(IB) No.118/Chd/CHD/2017.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 28, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 119/Chd/CHD/2017**

**In the matter of:**

## Zamidar Enterprises

...Petitioner.

Vs.

Best Foods Ltd.

...Corporate Debtor.

Present: Mr. Deepankur Sharma, Advocate for the petitioner.

The matter be listed after the compliance is made by the petitioner in terms of the order passed in CP(IB) No.118/Chd/CHD/2017.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 28, 2017  
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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 120/Chd/CHD/2017**

**In the matter of:**

Rahul Trading Company                      ...Petitioner.

Vs.

Best Foods Ltd.                                      ...Corporate Debtor.

Present:    Mr. Deepankur Sharma, Advocate for the petitioner.

The matter be listed after the compliance is made by the  
petitioner in terms of the order passed in CP(IB) No.118/Chd/CHD/2017.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 28, 2017

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**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 122/Chd/CHD/2017**

**In the matter of:**

Dhanda Commission Agents                      ...Petitioner.

Vs.

Best Foods Ltd.                                      ...Corporate Debtor.

Present:     Mr. Deepankur Sharma, Advocate for the petitioner.

The matter be listed after the compliance is made by the  
petitioner in terms of the order passed in CP(IB) No.118/Chd/CHD/2017.

Sd/-  
(Justice R.P. Nagrath)  
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